

of staff'. An ex-gratia payment of Rs. 33,750 has been arranged to the dependents of the identified deceased and to the injured passengers. Compensation shall be paid as soon as the accident claims are filed by the claimants and decreed by the concerned Railway Claims Tribunal.

Public Distribution System

1012. SHRI D. VENKATESWARA RAO:
SHRI M.V.V.S. MURTHY:
SHRI NITISH KUMAR:
SHRI GUMAN MAL LODHA:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the reply given to Unstarred Question No. 1438 on August 8, 1994 and state:

(a) whether the recommendations of the committee of Ministers on Public Distribution System have since been considered and a decision taken thereon;

(b) if so, the details thereof;

(c) the time by which these are likely to be implemented;

(d) the details of the other Committees constituted for this purpose during the last two years; and

(e) the main recommendations made and implemented so far?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): (a) to (c) The report of the Committee of State Ministers of Food on Public Distribution System is under active consideration of the Government and hence it is not possible to specify any time frame for implementation.

(d) and (e) Do not arise.

Default in Payment

1013. SHRIMATI MALINI BHATTACHARYA:
SHRI JITENDRA NATH DAS:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are considering to take action against the Delhi Electricity Supply Undertaking and Badarpur Plant of the Natinal Thermal Power Corporation for default in payment to Railways;

(b) the total amount payable by these plants to the Railways; and

(c) the time by which the payments are likely to be made?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIF): (a) The Railways has implemented the compulsory pre-payment of freight for coal consignments booked to Delhi Electric Supply Undertaking and Badarpur Thermal Power Station of N.T.P.C. w.e.f. 16.11.1994. The matter has also been referred to Ministry of Power and Chief Minister of Delhi for clearance of outstanding dues.

(b) Badarpur Thermal Power Station of N.T.P.C. has to pay Rs. 596.36 crores whereas Delhi Electric Supply Undertaking has to clear Rs. 93.06 crores towards outstanding railway dues as on 30.9.1994.

(c) Nearly entire generation of Badarpur Thermal Power Station (BTPS) is sold to Delhi Electric Supply Undertaking (DESU), therefore, the ability of BTPS to make payments to its various creditors and suppliers including Railways is directly dependent on the payments made by DESU to the BTPS for the energy purchased.

Pooyamkutty Hydro Electric Project

1014. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have received the necessary clarifications from the Kerala Government for according formal approval to the Pooyamkutty Hydro Electric Project under the forest (Conservation) Act, 1980;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Government of Kerala has identified or earmarked another land for afforestations; and

(d) if so, the details of the area earmarked and its location?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) and (b) In respect of the necessary clarifications sought from the State Government of Kerala, only the details on compensatory afforestation have been received.

(c) and (d) 464 ha. in Malappuram, 220 ha. in Pathippara, 97 ha. in Kozhikode, 100 ha. in Kottayam and 52.6 ha. in Thiruvananthapuram have been earmarked for afforestation.

Re-employment in Universities

1015. SHRI BARE LAL JATAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any scheme of re-employment persons in the same capacity in various departments, institutes and library of Delhi University, after their retirement;

(b) if so, the details of persons who are presently working in re-employed capacity stating their designations in the University;

(c) whether Service Rules of University permit such re-employed persons to exercise administrative and financial powers; and

(d) if so, the rules under which the persons presently re-employed are exercising these powers?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (d) According to the provision in the relevant Ordinance of the University of Delhi, the Executive Council may, on the recommendation of the Vice-Chancellor, re-employ any distinguished teacher after he has attained the age to 60 years for a period not exceeding 5 years on the whole but not beyond his completing the of 65 years if the Council is satisfied that the services of such teacher are required in the interest of